

HINDUSTAN TIMES, Delhi, 13.6.2025

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NHRC, India holds Statutory Full Commission Meeting

The National Human Rights Commission organised a Statutory Full Commission meeting of all 7 deemed member Commissions and Chief Commissioner for Persons with Disabilities in New Delhi. The meeting aimed to enhance synergy and cooperation among the Commissions to promote and protect human rights. Chairing the meeting, Justice V Ramasubramanian, Chairperson, NHRC, India emphasised the importance of collaborative functioning among the Commissions.



Page No. 16, Size:(9.21)cms X (14.37)cms.



NHRC acts on reported assault of two journalists

The National Human Rights Commission (NHRC), India took suo moto cognisance of a press release issued by the Press Club of India, New Delhi, that two journalists were brutally manhandled by the police in Bhind district, Madhya Pradesh, allegedly, under the supervision of the District Superintendent of Police. Reportedly, the incident happened on May 1.

The Commission has issued a notice to the Director General of Police, Madhya Pradesh, calling for a detailed report in the matter within two weeks.

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Page No. 16, Size:(9.95)cms X (15.61)cms.



NHRC takes action against death of man in Hyderabad

NHRC, India took suo moto cognisance of a media report that a 35-year-old auto-rickshaw driver died on May 13, allegedly after being subjected to physical torture by the police at Rajendranagar Police Station in Hyderabad, Telangana.

The Commission has issued a notice to the Director General of Police, Telangana, calling for a detailed report in the matter, within two weeks. According to the report, the victim was having some issues with his wife, who had taken him to the Police Station to resolve the issue.



Ashok calls for NHRC intervention

The Hindu Bureau BENGALURU

Describing the stampede that claimed 11 lives during the RCB victory celebrations in the city as the result of "gross negligence, mismanagement and blatant disregard for public safety by the government of Karnataka and other agencies concerned", Leader of Opposition in the Legislative Assembly and BJP leader R. Ashok has sought the intervention of National Human Rights Commission (NHRC) in the matter.

In a letter to the NHRC Chairperson dated June 11, Mr. Ashok appealed to the commission to take suo motu cognisance of the stampede and take up a comprehensive investigation into the roles and responsibilities of the government officials, agencies and private entities involved in organising the event.

He termed the stampede as a "deeply disturbing incident of human rights violation" and said the commission's intervention is vital not only to secure justice for the affected families, but also to ensure that such incidents do not recur.

He requested the commission to ensure accountability and recommend necessary disciplinary or legal action against those found guilty of negligence.

The commission should issue guidelines and protocols, and prevent recurrence of such incidents during large-scale public events, with a focus on crowd control, safety norms and emergency pre-



R. Ashok

paredness, Mr. Ashok said. He appealed to the commission to monitor the ongoing investigation to ensure transparency, fairness and justice for the victims and their families.

Alleging that several critical lapses had been found with respect to organising the victory celebrations, Mr. Ashok said there was lack of crowd controlling mechanism while the event had been oversold. "The stadium that has a capacity of about 35,000 persons saw a massive and unmanageable influx of lakhs of people, allegedly due to misleading announcements regarding free passes," he alleged.

Reports had suggested a shortfall in on-ground security personnel required to manage the crowd, he claimed. Witnesses had reported a severe shortage of medical aid, ambulances and even basic facilities such as drinking water, he said.

Accusing the organisers of behaving in an irresponsible manner, he said the alleged misinformation by RCB, the event management firm DNA and the Karnataka State Cricket Association contributed directly to the chaos.





Page No. 4, Size:(38.50)cms X (7.38)cms.

Ashoka urges NHRC to ensure justice for stampede victims

EXPRESS NEWS SERVICE @Bengaluru

LEADER of Opposition in the Assembly R Ashoka urged the National Human Rights Commission [NHRC] to intervene to ensure justice for the victims of the stampede during the RCB's IPL victory celebrations in Bengaluru.

In a letter to the NHRC chairperson, Ashoka urged the commission to investigate the roles and responsibilities of government departments, officials, and private organizations involved in the event. The guilty must held accountable and face legal action, he said.

The stampede at the Chinnaswamy Stadium had resulted in the deaths of 11 youths and severe injuries to many others.

Ashoka alleged that the State Government showed negligence in ensuring public



safety and failed to manage the event properly. The BJP leader stated that this was a preventable tragedy. Through the NHRC's intervention, justice can be ensured for the grieving families, and steps can be taken to prevent such incidents from recurring, Ashoka stated in the letter.

He said the Chinnaswamy Stadium has a capacity of 35,000 people, but due to free passes and misleading announcements, an excessive number of people arrived and rushed into the stadium. There was also a shortage of police and security personnel at such a large-scale event. Eyewitnesses reported a lack of essential facilities, including

ambulances, first aid, and drinking water. The RCB, DNA, and the Cricket Association also share responsibility for these lapses, Ashoka stated in his letter.

The BJP leader urged NHRC to take suo moto cognizance of the tragedy and conduct an investigation. He said measures should be taken to prevent such incidents in the future by issuing appropriate guidelines or regulations for public events.



Open case, BJP urges human rights panel

TIMES NEWS NETWORK

Bengaluru: Opposition leader in the assembly, R Ashoka., has written to the National Human Rights Commission (NHRC), urging it to open a suo motu case on the stampede outside M Chinnaswamy Stadium during Royal Challengers Bengaluru's IP victory celebrations on June 4. He urged the commission to ensure "justice" for victims and their families.

In his letter, Ashoka accused the state govt and authorities of gross negligence and failure in handling the programme and the stampede.

"The stadium has a capacity of 35,000, but there were misleading an-

nouncements, and the distribution of free passes led to an uncontrollable crowd far beyond the venue's capacity," Ashoka said in his letter. He highlighted the lack of adequate security personnel, ambulances, first aid, and drinking water facilities at the event.

STADIUM STAMPEDE

Demanding a suo motu investigation, Ashoka called for accountability from all concerned, including govt departments, officials, and private organisations such as RCB, organisers DNA Networks, and Karnataka State Cricket Association (KSCA). He emphasised the "need to identify those responsible" and initi-

ate legal action against them.

He also said an FIR was registered and an investigation is ongoing but expressed concerns over the transparency of the probe.

"This was a preventable disaster," he said. "Most of the victims were young people. Their safety and right to life were compromised. Only a transparent investigation under NHRC oversight can provide justice and restore public confidence."

Eleven people died and scores were injured in a stampede at the stadium. While the govt suspended the police commissioner and three other top officers for "dereliction" of duty, top executives of RCB and DNA were arrested.





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safety and failed to manage the event properly. The BJP leader stated that this was a preventable tragedy. Through the NHRC's intervention, justice can be ensured for the grieving families, and steps can be taken to prevent such incidents from recurring, Ashoka stated in the letter.

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ambulances, first aid, and drinking water. The RCB, DNA, and the Cricket Association also share responsibility for these lapses, Ashoka stated in his letter.

The BJP leader urged NHRC to take suo moto cognizance of the tragedy and conduct an investigation. He said measures should be taken to prevent such incidents in the future by issuing appropriate guidelines or regulations for public events.



Have written to NHRC about stampede: Ashoka

MYSURU, DHNS: Leader of the Opposition R Ashoka said that he has written a letter to the National Human Rights Commission about the stampede near Chinnaswamy Stadium in Bengaluru. It is a case of human rights violation.

Hewasspeaking after in augurating the workshop here on Friday, on the achievement of the BJP-led NDA government at the Centre, headed by Prime Minister Narendra Modi in the past 11 years. Regarding the zero marks given by CM Siddaramaiah to PM Modi, Ashoka said, "Wedon't need marks from Siddaramaiah, who is stepping down in the next six months. DCM DKShivakumar, MBPatil, Sathish Jarkiholi and several othersare waiting to become CM. Let him analyse the situation of law and order in Karnataka State first."

Ashok alleged, "Siddaramaiah has lost his mental balance. He used to say that he had not invited the Governor for the RCB felicitation event at the grand steps of Vidhana Soudha. Now, he says he had invited him."



Take up independent probe into stampede, Ashoka urges NHRC

Seeks strict guidelines for crowd control in petition submitted to commission

BENGALURU, DHNS

eader of the Opposition in Legislative Assembly R Ashoka on Thursday appealed to the National Human Rights Commission (NHRC) to take up suo motucognisance of the recent stampede near the M Chinnaswamy Stadium and to initiate an independent and comprehensive investigation into the roles and responsibilities of all parties involved in organising the event.

In a formal petition submitted on June 11, Ashoka urged the Commission to go beyond the ongoing state-level inquiry and thoroughly examine the lapses committed by government officials, private organisers, and associated agencies.

Highlighting that the tragedy was not a mere accident but a consequence of systemic failure, heurged the NHRC to hold those responsible accountable. "The victims were ordinary citizens who had come to celebrate a moment of pride and unity. Their rights were disregarded



According to the leader of Opposition R Ashoka, the RCB felicitation programme at M Chinnaswamy Cricket Stadium in Bengaluru was marred by gross mismanagement, including overcrowding, insufficient police deployment, lack of emergency medical facilities, and a breakdown in communication with the public. DH FILE PHOTO

due to negligence and poor planning. This tragedy must serve as a wake-up call," the petition stated.

The tragic incident of stampede, which occurred during the IPL victory celebrations of Royal Challengers Bengaluru (RCB) on June 4, resulted in the death of 11 individuals and left at least 75 others injured.

According to Ashoka, the event was marred by gross mismanagement, including overcrowding, insufficient police deployment, lack of emergency medical facilities, and a breakdown in communication with the public.

Proposing the creation of a comprehensive framework that includes safety protocols, real-time coordination among authorities, and emergency preparedness mechanisms to ensure such tragedies are never repeated, he appealed to the NHRC to issue strict guidelines for crowd control and public safety during large-scale events.

In his petition, Ashoka accused the state government and the organisers—including the RCB management, the event management firm DNA, and the Karnataka State Cricket Association (KSCA)—of misleading the public with announcements of free passes, which led to a surge far beyond the venue's capacity of 35,000. He contended that such confusing message resulted in chaos.



भाजपा नेता आर. अशोक की मांग

भगदड़ मामले में हस्तक्षेप करे राष्ट्रीय मानवाधिकार आयोग

पत्रिका न्यूज नेटवर्क

patrika.com

बेंगलूर. विधानसभा में विपक्ष के नेता आर. अशोक ने चिन्नास्वामी स्टेडियम के पास हुई भगदड़ की घटना के संबंध में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से तत्काल हस्तक्षेप करने की मांग की हैं।

भाजपा नेता ने आयोग से घटना का तत्काल संज्ञान लेने और कार्यक्रम के आयोजन में शामिल सभी सरकारी अधिकारियों, एजेंसियों और निजी संस्थाओं की भूमिका और जिम्मेदारियों की व्यापक जांच शुरू करने का आग्रह किया।

एनएचआरसी के अध्यक्ष को लिखे अपने पत्र में अशोक ने कहा कि 4 जून को रॉयल चैलेंजर्स बेंगलूरु (आरसीबी) की आइपीएल जीत के जश्न के दौरान स्टेडियम के पास मची भगदड़ मानवाधिकारों के उल्लंघन की एक बहुत ही परेशान करने वाली घटना थी, जिसके परिणामस्वरूप 11 निर्दोष लोगों की जान चली गई और दर्जनों लोग घायल हो गए।

अशोक ने पत्र में कहा, यह महज एक दुर्घटना नहीं है, बल्कि प्रत्यक्षदर्शियों के बयानों और प्रारंभिक जांच के आधार पर यह राज्य सरकार और संबंधित अधिकारियों की घोर लापरवाही, कुप्रबंधन और सार्वजनिक सुरक्षा के प्रति घोर उपेक्षा का प्रत्यक्ष परिणाम है।

अशोक ने कई गंभीर खामियों को उजागर किया. जिनके बारे में उन्होंने दावा किया कि इन्हीं के कारण यह घटना हुई, जिसमें भीड़ को नियंत्रित करने में कमी, राज्य सरकार और आयोजकों की ओर से चक और अपर्याप्त पुलिस तैनाती शामिल है। लगभग 35,000 की क्षमता वाले स्टेडियम में लाखों लोगों की भीड मुफ्त पास के बारे में भ्रामक घोषणाओं के कारण पहुंच गई। अशोक ने आयोग से जवाबदेही सनिश्चित करने और लापरवाह पाए जाने वालों के खिलाफ आवश्यक अनुशासनात्मक कानुनी कार्रवाई की सिफारिश करने का आग्रह किया है। उन्होंने कहा कि पीडितों को न्याय दिलाना और यह सनिश्चित करना हमारा कर्तव्य है कि ऐसी घटनाएं दोबारा न हों। इस मामले में राज्य सरकार के असंवेदनशील और गैरजिम्मेदाराना रवेये को देखते हए राष्ट्रीय मानवाधिकार आयोग का हस्तक्षेप जरूरी है।



हिरासत में मौत के मामले में आश्रिता को मिलेगा मुआवजा

निर्देश

विशेष संवाददाता, रांची

राष्ट्रीय मानवाधिकार आयोग की अनुशंसा के आलोक में पुलिस हिरासत में मृत बेचन गंझू की आश्रिता पत्नी मलमलीया देवी, ग्राम-केडिमोड़, प्रखंड हंटरगंज जिला चतरा को पांच लाख रुपये मुआवजा राशि भुगतान की स्वीकृति गृह विभाग ने दे दी है. गौरतलब है कि चतरा पुलिस की हिरासत में 45 वर्षीय व्यक्ति की मौत की घटना को राष्ट्रीय मानवाधिकार आयोग ने संज्ञान में लिया था. जिसमें बताया गया है कि केड़ी मऊ गांव निवासी बेचन गंझु को पुलिस ने 24.11.2019 को हिरासत में लिया था, जिसके बारे में पुलिस का दावा है कि वह नक्सली तत्वों से जुड़ा हुआ था. जबकि परिवार वालों का कहना था कि वह किसान थे.

पीडित के बेटे ने कथित तौर पर कहा है कि उसके पिता को पुलिस ने उनके घर से गिरफ्तार किया था और बाद में उनके साथ मारपीट की गयी. पीडित को शारीरिक रूप से प्रताडित करने की खबर फैलते ही पीडित का बेटा गांव के मुखिया के साथ थाने पहुंचा, लेकिन उसे उसके पिता से मिलने नहीं दिया गया, शाम को जब वे वापस लौट रहे थे, तो उन्हें संदेश दिया गया कि पीड़ित की तबीयत ठीक नहीं है और उसे सदर अस्पताल भेजा गया है. ग्रामीण अस्पताल पहुंचे, लेकिन उन्हें पीड़ित से मिलने नहीं दिया गया. अगली सुबह पुलिस कर्मियों ने पीड़ित बेचन गंझ की मौत की सचना परिवार को दी.



नेता विपक्ष अशोक ने लिखा पत्र NHRC करे बेंगलुरु भगदड मामले की जांच

बेंगलुरु, एजेंसियां. विपक्ष के नेता (एलओपी) आर. अशोक ने गुरुवार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को बेंगलुरु में हुई भगदड़ के संबंध में एक पत्र लिखा है, जिसमें 4 जून को 11 लोगों की जान चली गई थी.उन्होंने इस भगदड़ मामले में आयोग के हस्तक्षेप को जरूरी बताते हुए



कहा कि पीड़ितों और उनके परिवारों के लिए पारदर्शिता, निप्पक्षता और न्याय सुनिश्चित करने के लिए चल रही जांच की निगरानी की जाए. पीड़ितों को न्याय दिलाना और ऐसी घटनाओं की पुनरावृत्ति को रोकना हमारा कर्तव्य है.इस मामले में राज्य सरकार के असंवेदनशील और गैरिजिम्मेदाराना रवैये को देखते हुए, राष्ट्रीय मानवाधिकार आयोग का हस्तक्षेप जरूरी है. अशोक ने कहा, "बड़े पैमाने पर होने वाले कार्यक्रमों के दौरान इसी तरह की घटनाओं को रोकने के लिए दिशा-निर्देश और प्रोटोकॉल जारी करें, जिसमें भीड़ नियंत्रण, सुरक्षा मानदंडों और आपातकालीन तैयारियों पर ध्यान केंद्रित किया जाए.

विपणन प्रमुख, अन्य को रिहा करने का निर्देश

कर्नाटक उच्च न्यायालय ने 4 जून को बेंगलुरु में मची भगदड़ के सिलिसले में गिरफ्तार आरसीबी के विपणन प्रमुख निखिल सोसले और अन्य लोगों को गुरुवार को रिहा करने का आदेश दिया. उच्च न्यायालय से राहत पाने वाले अन्य लोगों में सुनील मैथ्यू, किरण कुमार एस और इवेंट आयोजक कंपनी 'डीएनए एंटरटेन मेंट नेटवर्क प्राइवेट लिमिटेड' के शमंत एनपी माविनाकेरे शामिल हैं. सभी को छह जून को गिरफ्तार किया गया था. न्यायालय ने गिरफ्तार किए गए लोगों से अपना पासपोर्ट जमा करने को कह है. आईपीएल में रॉयल वैलेंजर्स बेंगलुरु की पहली खिताबी जीत का जश्न मनाने के लिए आयोजित एक कार्यक्रम के दौरान चिन्नास्वामी स्टेडियम के बाहर मची भगदइ में 11 लोगों की मौत हो गई थी.



NHRC: National Human Right Commission

Hindu

Bengaluru stampede: Karnataka Leader of Opposition R. Ashok seeks NHRC intervention

https://www.thehindu.com/news/national/karnataka/karnataka-leader-of-opposition-rashok-seeks-nhrcs-intervention-into-stampede-near-chinnaswamy-stadium-during-rcbs-victory-celebrations-in-bengaluru/article69685756.ece

June 12, 2025 01:04 pm IST B.S. Satish Kumar

The NHRC's intervention through probe is vital not only to secure justice for the affected families, but also to ensure that such incidents do not recur, says Ashok

Describing the stampede that claimed 11 lives during the RCB's victory celebrations in Bengaluru as the result of 'gross negligence, mismanagement and blatant disregard for public safety by the government of Karnataka and other agencies concerned', Leader of Opposition R. Ashok has sought the intervention of National Human Rights Commission (NHRC) in the matter.

In a letter to the NHRC Chairperson dated June 11, Mr. Ashok appealed to the commission to take suo motu cognizance of the stampede and take up a comprehensive investigation into the roles and responsibilities of the government officials, agencies and private entities involved in organising the event.

He termed the stampede as a 'deeply disturbing incident of human rights violation' and said the commission's intervention is vital not only to secure justice for the affected families, but also to ensure that such incidents do not recur.

He requested the commission to ensure accountability and recommend necessary disciplinary or legal action against those found guilty of negligence.

The commission should issue guidelines and protocols, and prevent recurrence of such incidents during large-scale public events, with a focus on crowd control, safety norms and emergency preparedness, he said.

He appealed to the commission to monitor the ongoing investigation to ensure transparency, fairness and justice for the victims and their families.

Alleging that several critical lapses had been found with respect to organising the victory celebrations, Mr. Ashok said there was lack of crowd controlling mechanism while the event had been oversold. "The stadium that has a capacity of about 35,000 persons saw a massive and unmanageable influx of lakhs of people, allegedly due to misleading announcements regarding free passes," he alleged.

Reports had suggested a shortfall in on-ground security personnel required to manage the crowd, he claimed.

Page No. 0, Size:(0)cms X (0)cms.

Witnesses had reported a severe shortage of medical aid, ambulances and even basic facilities such as drinking water, he said.

Accusing the organisers of behaving in an irresponsible manner, he said the alleged misinformation by RCB, the event management firm DNA and the Karnataka State Cricket Association (KSCA) contributed directly to the chaos.

He said, "Although FIRs have been filed and an inquiry commission has been announced, the apparent lack of foresight and preparation by government agencies is deeply concerning."



New Minute

Intervention in stampede case imperative: Karnataka LoP tells NHRC

https://www.thenewsminute.com/karnataka/intervention-in-stampede-case-imperative-karnataka-lop-tells-nhrc

12 Jun 2025, 2:05 pm

The Leader of the Opposition (LoP) R. Ashoka has written a letter to the National Human Rights Commission (NHRC) on Thursday regarding the stampede in Bengaluru which claimed 11 lives on June 4 and underlined that its intervention in the stampede case is imperative.

The Leader of the Opposition (LoP) R. Ashoka has written a letter to the National Human Rights Commission (NHRC) on Thursday regarding the stampede in Bengaluru which claimed 11 lives on June 4 and underlined that its intervention in the stampede case is imperative.

"Monitor ongoing investigation to ensure transparency, fairness, and justice for the victims and their families," he demanded.

Ashoka stated, "I have written a letter requesting the urgent intervention of the National Human Rights Commission (NHRC) regarding the stampede in Bengaluru, which was a preventable tragedy. The letter calls for a comprehensive investigation into the clear lapses in crowd management, security, and essential facilities, and for accountability to be established."

"It is our duty to ensure justice for the victims and to prevent such incidents from recurring. Given the insensitive and irresponsible attitude of the state government in this case, the intervention of the National Human Rights Commission is imperative," he underlined.

The two page letter by Ashoka states, "The victims were ordinary citizens, young and old, who had gathered in the spirit of celebration. Their fundamental right to life and safety was callously compromised."

Ashoka further charged in his letter that the alleged misinformation by the Royal Challengers Bengaluru (RCB) franchise, the event management firm DNA, and the Karnataka State Cricket Association (KSCA) contributed directly to the chaos.

"I urge the NHRC to take suo motu congnisance of this tragic incident. Launch a comprehensive investigation into the roles and responsibilities of all officials, agencies, and private parties in organising the event. Ensure accountability and recommend necessary disciplinary or legal action against those found negligent.

"Issue guidelines and protocols to prevent similar incidents during large-scale events, with a focus on crowd control, safety norms, and emergency preparedness," Ashoka stated.

"This preventable tragedy has caused immense grief and anger among the people of Karnataka. I firmly believe that the intervention of the NHRC is vital not only to

NEWS MINUTE, Online, 13.6.2025

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secure justice for the affected families but also to ensure such an incident is never repeated," Ashoka stated.

Although FIRs have been filed and an enquiry commission announced, the apparent lack of foresight and preparation by government agencies is deeply concerning, he charged.

"This is not merely an unfortunate accident, it appears, based on eyewitnesses accounts and preliminary investigations, to be the direct result of gross negligence, mismanagement, and a blatant disregard for public safety by the government and the concerned authorities," he stated.



Hindustan Times

Karnataka LoP Ashoka demands NHRC probe into Bengaluru stampede

https://www.hindustantimes.com/india-news/karnataka-lop-ashoka-demands-nhrc-probe-into-bengaluru-stampede-101749710937824.html

Jun 12, 2025 12:26 PM IST PTI

The BJP leader, R Ashoka urged the NHRC to take immediate cognisance of the incident and launch a comprehensive investigation.

Leader of Opposition in the Karnataka Assembly, R Ashoka has sought the urgent intervention of National Human Right Commission (NHRC) in connection with the stampede incident near the Chinnaswamy stadium in Bengaluru.

The BJP leader urged the Commission to take immediate cognisance of the incident and launch a comprehensive investigation into the roles and responsibilities of all government officials, agencies, and private entities involved in organising the event.

In his letter to NHRC Chairman, Ashoka said the stampede near the stadium during the Royal Challengers Bengaluru IPL victory celebrations on June 4 was a "deeply disturbing incident of human rights violation" that resulted in the loss of 11 innocent lives and left 75 individuals injured.

"This is not merely an unfortunate accident it appears, based on eyewitness accounts and preliminary investigations, to be the direct result of gross negligence, mismanagement, and a blatant disregard for public safety by the state government and the concerned authorities," he said in his letter dated June 11.

Ashoka highlighted several critical lapses that he claimed led to the incident, which included lack of crowd control, lapses on part of the state government and organisers, and insufficient police deployment.

"The area (stadium), which has a capacity of around 35,000, saw a massive and unmanageable influx of lakhs of people, allegedly due to misleading announcements regarding free passes," he stated.

Citing inadequate security and police presence, he referred to reports suggesting a "serious shortfall" in on-ground security personnel required to manage the crowd. He also raised concerns over the alleged absence of basic amenities and emergency services at the venue.

"Eye witnesses report a severe shortage of medical aid, ambulances, and even basic facilities such as water." Flagging the "irresponsible" conduct of organisers, he said, "The alleged misinformation by RCB, the event management firm DNA, and the Karnataka State Cricket Association (KSCA) contributed directly to the chaos."

"Although FIRs have been filed and an inquiry commission announced, the apparent lack of foresight and preparation by government agencies is deeply concerning," he stated.

HINDUSTAN TIMES, Online, 13.6.2025

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Ashoka has urged the NHRC to ensure accountability and recommend necessary disciplinary or legal action against those found negligent.

He also asked the Commission to issue guidelines and protocols to prevent similar incidents during large-scale public events, with a focus on crowd control, safety norms, and emergency preparedness.

"This preventable tragedy has caused immense grief and anger among the people of Karnataka. I firmly believe that the intervention of the NHRC is vital not only to secure justice for the affected families but also to ensure such an incident is never repeated," he added.



New Indian Express

NHRC registers case on Sakshi TV for misogynistic remarks

https://www.newindianexpress.com/amp/story/states/andhra-pradesh/2025/Jun/12/cm-naidu-indulged-in-diversionary-tactics-mlc-varudu-kalyani

12th Jun, 2025 at 12:09 PM

YSRCP MLC Varudu Kalyani also condemned the TDP for orchestrating attacks on Sakshi media offices by inciting women to divert public attention from the government's failures.

VIJAYAWADA: The National Human Rights Commission (NHRC) has registered a case against Sakshi TV following a complaint from TDP MP Lavu Sri Krishna Devarayalu.

On June 8, MP Devarayalu submitted a petition urging the NHRC to take suo motu cognisance and initiate action against Sakshi TV. He alleged that the channel aired content that insulted women, referring to them as belonging to the 'capital of prostitutes'.

In his complaint, Devarayalu requested NHRC Chairperson V Ramasubramanian to recommend criminal proceedings against Sakshi TV under the Bhartiya Nyaya Sanhita for insulting the modesty of women.

CM Naidu indulged in diversionary tactics: MLC Varudu Kalyani

VIJAYAWADA: YSRCP MLC Varudu Kalyani lambasted the TDP-led NDA government for using women as pawns in its diversionary tactics. Speaking to the media at the YSRCP central office in Tadepalli on Wednesday, she condemned the TDP for orchestrating attacks on Sakshi media offices by inciting women to divert public attention from the government's failures.

"It is utterly disgraceful that Chief Minister N Chandrababu Naidu stooped to such low, using women to shield his administration's incompetence," she said.

"The TDP is attempting to falsely put the blame on the YSRCP to further its malicious agenda. This is not just an attack on the media, it is an assault on truth and democracy. The coalition government is desperate to silence voices that expose its failures," the YSRCP women's wing president said, emphasising that such conspiracies will not suppress the people's demand for transparency and accountability.



The Week

RCB stampede: Karnataka BJP demands NHRC probe, suo motu action against Siddaramaiah govt, KSCA

https://www.theweek.in/news/india/2025/06/12/rcb-stampede-karnataka-bjp-demands-nhrc-probe-suo-motu-action-against-siddaramaiah-govt-ksca.html

June 12, 2025 13:37 IST

Opposition leader R. Ashoka urged the NHRC to conduct a comprehensive probe and initiate action against those responsible for death of 11 persons

Leader of Opposition in Karnataka, R. Ashoka, has written to the National Human Rights Commission, urging it to take suo motu action over the tragic stampede in Bengaluru and conduct a probe against the Karnataka government, Royal Challengers Bengaluru team and Karnataka State Cricket Association for alleged lapses.

In his letter to the human rights body, Ashoka charged, "This is not merely an unfortunate incident - it appears, based on eyewitness accounts, to be the direct result of gross negligence, mismanagement, and blatant disregard for public safety by the state government and the concerned authorities."

As many as 11 persons died and over 30 persons suffered injuries in the tragic stampede during IPL victory celebrations of Royal Challengers Bengaluru in the state capital on June 4. The stampede occurred outside Chinnaswamy Stadium when crowd tried to enter the premises through its small gates.

The Bharatiya Janata Party leader charged lack of crowd control measures and overselling tickets, inadequate security, absence of basic amenities and emergency services and irresponsible conduct of organizers led to the deaths. Ashoka charged though the state government has announced an inquiry commission and the "lack of oversight" is deeply concerning.

Urging NHRC to take suo motu cognisance of the incident, Ashoka demanded the Commission must launch a comprehensive investigation into the roles and responsibilities of all government officials, agencies, and private entities involved in organising the event.

Ashoka urged the NHRC to initiate disciplinary action against those found negligent and provide protocols for such events to prevent such tragedy in the future. He also urged the Commission to monitor the ongoing probe announced by the state government.



Syllad

NHRC invites entries for 11th Short Film Competition on Human Rights

https://www.syllad.com/nhrc-invites-entries-for-11th-short-film-competition-on-human-rights/

June 12, 2025

The National Human Rights Commission has opened entries for its 11th annual competition for short films on human rights. The competition has been receiving tremendous response over the years, with a record of 303 entries last year from various parts of the country.

The aim of the award scheme is to encourage and acknowledge cinematic and creative efforts of the Indian citizens, irrespective of their age, advocating promotion and protection of human rights.

The prize money for the first, second and third best film will be Rs. 2 lakh, Rs. 1 lakh 50 thousand and Rs. 1 lakh respectively. The Commission, in addition to three cash awards, certificates and trophies, may also consider giving a 'Certificate of Special Mention' along with a cash prize of Rs.50,000/- each to some films, if so recommended by the Jury.

The last date for receiving the entries is 31st August, 2025. Entries have to be sent online at nhrcshortfilm@gmail.com, using the Google drive folder.

A copy of the terms and conditions of the scheme and application form can be downloaded from the NHRC website: www.nhrc.nic.in OR Click here to download the terms and conditions and application form.



Public TV

Opposition leader Ashoka writes to NHRC seeking probe into Bengaluru stampede

https://english.publictv.in/opposition-leader-ashoka-writes-to-nhrc-seeking-probe-into-bengaluru-stampede/

June 12, 2025

BENGALURU: Opposition Leader R Ashoka has written a letter to the National Human Rights Commission (NHRC) seeking urgent intervention and a comprehensive probe into the recent stampede in Bengaluru during the IPL victory celebration of Royal Challengers Bengaluru (RCB), which claimed 11 lives and injured at least 75 people.

On Thursday, Ashoka urged the NHRC to take suo motu cognisance of what he described as a grave human rights violation caused by alleged gross negligence and administrative failure during the public event held on June 4 near M Chinnaswamy Stadium.

Ashoka called the incident "an unfortunate accident," but several eyewitness accounts and preliminary findings suggest that the stampede was not a mere accident.

"This is not merely an unfortunate accident — it appears, based on eyewitness accounts and preliminary investigations, to be the direct result of gross negligence, mismanagement, and a blatant disregard for public safety by the state government and the concerned authorities," he wrote in the letter.

He highlighted lapses such as crowd overspill due to misleading free pass announcements, poor crowd control, low police presence, and lack of medical aid and basic amenities. "The area, which has a capacity of around 35,000, saw a massive and unmanageable influx of lakhs of people, allegedly due to misleading announcements regarding free passes," he wrote.

Ashoka also pointed to the alleged role of the event organisers, including RCB, the event management firm DNA, and the Karnataka State Cricket Association (KSCA), in creating confusion and chaos at the venue. He further expressed concern over what he termed as a failure of the state government in preparing for such a massive gathering. "Although FIRs have been filed and an inquiry commission announced, the lack of foresight and planning by government agencies remains deeply concerning," the letter stated.

The BJP leader urged the NHRC to launch an independent investigation into the conduct of all government officials, agencies, and private entities involved in organising the event, and to ensure accountability through legal or disciplinary action. Ashoka requested the Commission to also issue guidelines for future public events to avoid such tragedies and monitor the ongoing state-level inquiry to ensure transparency and justice.

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"This preventable tragedy has caused immense grief and anger among the people of Karnataka. The intervention of the NHRC is vital not only to secure justice for the affected families but also to ensure such an incident is never repeated," Ashoka said in the letter.

Meanwhile, the Royal Challengers Bengaluru (RCB) team was officially felicitated by the Karnataka government on the grand steps of Vidhana Soudha (State Assembly) on June 4, before the stampede incident occurred at the Chinnaswamy Stadium.

Following the Bengaluru stampede that claimed 11 lives and left many injured, the Karnataka government on June 5 suspended top police officials at the Cubbon Park Police Station and formed a one-man commission under a retired High Court Judge to probe the incident. (ANI)



Economic Times

Karnataka LoP Ashoka seeks NHRC probe into Bengaluru stampede

https://economictimes.indiatimes.com/news/politics-and-nation/karnataka-lop-ashoka-seeks-nhrc-probe-into-bengaluru-stampede/articleshow/121796513.cms?UTM_Source=Google_Newsstand&UTM_Campaign=RSS_Feed&UTM_Medium=Referral

Jun 12, 2025, 12:43:00 PM IST

R Ashoka, Leader of Opposition, has requested the National Human Rights Commission to investigate the Chinnaswamy stadium stampede. He cited negligence and mismanagement as the cause of the incident. Ashoka's letter to NHRC highlights lapses in crowd control and security. He also points to misleading announcements and inadequate emergency services. He urges NHRC to ensure accountability and prevent future tragedies.

Leader of Opposition in the Karnataka Assembly, R Ashoka has sought the urgent intervention of National Human Right Commission (NHRC) in connection with the stampede incident near the Chinnaswamy stadium here.

The BJP leader urged the Commission to take immediate cognisance of the incident and launch a comprehensive investigation into the roles and responsibilities of all government officials, agencies, and private entities involved in organising the event.

In his letter to NHRC Chairman, Ashoka said the stampede near the stadium during the Royal Challengers Bengaluru IPL victory celebrations on June 4 was a "deeply disturbing incident of human rights violation" that resulted in the loss of 11 innocent lives and left 75 individuals injured.

"This is not merely an unfortunate accident it appears, based on eyewitness accounts and preliminary investigations, to be the direct result of gross negligence, mismanagement, and a blatant disregard for public safety by the state government and the concerned authorities," he said in his letter dated June 11.

Ashoka highlighted several critical lapses that he claimed led to the incident, which included lack of crowd control, lapses on part of the state government and organisers, and insufficient police deployment.

"The area (stadium), which has a capacity of around 35,000, saw a massive and unmanageable influx of lakhs of people, allegedly due to misleading announcements regarding free passes," he stated.

Citing inadequate security and police presence, he referred to reports suggesting a "serious shortfall" in on-ground security personnel required to manage the crowd.

He also raised concerns over the alleged absence of basic amenities and emergency services at the venue.

"Eye witnesses report a severe shortage of medical aid, ambulances, and even basic facilities such as water." Flagging the "irresponsible" conduct of organisers, he said, "The alleged misinformation by RCB, the event management firm DNA, and the

ECONOMIC TIMES, Online, 13.6.2025

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Karnataka State Cricket Association (KSCA) contributed directly to the chaos." "Although FIRs have been filed and an inquiry commission announced, the apparent lack of foresight and preparation by government agencies is deeply concerning," he stated.

Ashoka has urged the NHRC to ensure accountability and recommend necessary disciplinary or legal action against those found negligent.

He also asked the Commission to issue guidelines and protocols to prevent similar incidents during large-scale public events, with a focus on crowd control, safety norms, and emergency preparedness.

"This preventable tragedy has caused immense grief and anger among the people of Karnataka. I firmly believe that the intervention of the NHRC is vital not only to secure justice for the affected families but also to ensure such an incident is never repeated," he added.



Mid- Day

Bengaluru stampede: Karnataka Leader of Opposition R. Ashoka urges NHRC probe into RCB parade that killed 11

https://www.mid-day.com/news/india-news/article/bengaluru-stampede-karnataka-leader-of-opposition-r-ashoka-urges-nhrc-probe-into-rcb-parade-that-killed-11-23566672

12 June,2025 04:44 PM IST

Just a few days after the stampede tragedy in Bengaluru, the Karnataka Leader of the Opposition, R. Ashoka, has written a letter to the National Human Rights Commission (NHRC). The letter written by the LoP is in the matter of seeking urgent intervention and a comprehensive probe

Just a few days after the stampede tragedy in Bengaluru, the Karnataka Leader of the Opposition, R. Ashoka, has written a letter to the National Human Rights Commission (NHRC). The letter written by the LoP is in the matter of seeking urgent intervention and a comprehensive probe into the recent stampede in Bengaluru during the IPL victory celebration of Royal Challengers Bengaluru (RCB). The victory parade organised by RCB at Bengaluru claimed 11 lives and injured at least 75 people.

As reported by ANI, LoP R Ashoka on Thursday urged the NHRC to take suo motu cognisance of what he described as a grave human rights violation caused by alleged gross negligence. He also put the light on administrative failure during the public event held on June 4 near M Chinnaswamy Stadium, which caused human loss.

Ashoka called the incident "an unfortunate accident", but several eyewitness accounts and preliminary findings suggest that the stampede was not a mere accident.

R Ashoka, while writing the letter, stated, "This is not merely an unfortunate accident – it appears, based on eyewitness accounts and preliminary investigations, to be the direct result of gross negligence, mismanagement, and a blatant disregard for public safety by the state government and the concerned authorities."

R Ashoka also highlighted major lapses such as crowd overspill due to misleading free pass announcements, poor crowd control, low police presence, and lack of medical aid and basic amenities which caused the stampede.

"The area, which has a capacity of around 35,000, saw a massive and unmanageable influx of lakhs of people, allegedly due to misleading announcements regarding free passes," he added in his letter.

Ashoka majorly pointed to the alleged role of the event organisers, including RCB and the event management firm DNA. He also questioned the management and functioning of the apex cricket body in the state, the Karnataka State Cricket Association (KSCA), in creating confusion and chaos at the venue.

He further expressed deep concerns over what he termed as a failure of the state government in preparing for such a massive gathering. The letter also said that "although FIRs have been filed and an inquiry commission announced, the lack of foresight and planning by government agencies remains deeply concerning."

As reported by ANI, the BJP leader from Karnataka demanded that the NHRC should investigate the actions of all public and private sector employees and agencies engaged in the event's planning. He also urges the agencies to hold them accountable through appropriate disciplinary or legal measures.

In addition to overseeing the current state-level investigation to guarantee openness and fairness, Ashoka asked the Commission to publish standards for future public events to prevent similar catastrophes.

"This preventable tragedy has caused immense grief and anger among the people of Karnataka. The intervention of the NHRC is vital not only to secure justice for the affected families but also to ensure such an incident is never repeated," Ashoka said in the letter.

However, acting strictly on the stampede tragedy, Bengaluru police in a joint operation with the Crime Branch arrested three RCB officials on June 6. Nikhil Sosale, who is the Head of Marketing and Revenue for Royal Challengers Bangalore (RCB) at Diageo India, was one of the three people who were arrested. He was arrested at the Kempegowda International Airport while going to Mumbai.

After the tragic Bengaluru stampede on June 5, which killed 11 people and injured dozens more, the government of Karnataka removed senior police officers from the Cubbon Park Police Station and appointed a former High Court judge to head a one-man committee investigating the tragedy.



Madhyamam

Bengaluru stampede: Karnataka LoP Ashoka requests NHRC probe

https://madhyamamonline.com/india/bengaluru-stampede-karnataka-lop-ashoka-requests-nhrc-probe-1417797

12 JUNE 2025 2:42 PM

In his letter to NHRC Chairman, Ashoka said the stampede near the stadium during the Royal Challengers Bengaluru IPL victory celebrations on June 4 was a "deeply disturbing incident of human rights violation" that resulted in the loss of 11 innocent lives and left 75 individuals injured.

Bengaluru: R Ashoka, the Leader of the Opposition in the Karnataka Assembly, has requested an urgent intervention from the National Human Rights Commission (NHRC) in connection with the stampede that happened in the Chinnaswamy Stadium here.

The BJP leader requested the Commission to take urgent notice of the occurrence and conduct a thorough probe into the roles and duties of all government officials, agencies, and private entities engaged in planning the event.

In his letter to NHRC Chairman, Ashoka said the stampede near the stadium during the Royal Challengers Bengaluru IPL victory celebrations on June 4 was a "deeply disturbing incident of human rights violation" that resulted in the loss of 11 innocent lives and left 75 individuals injured.

"This is not merely an unfortunate accident it appears, based on eyewitness accounts and preliminary investigations, to be the direct result of gross negligence, mismanagement, and a blatant disregard for public safety by the state government and the concerned authorities," he said in his letter dated June 11.

Ashoka highlighted several critical lapses that he claimed led to the incident, which included lack of crowd control, lapses on part of the state government and organisers, and insufficient police deployment.

"The area (stadium), which has a capacity of around 35,000, saw a massive and unmanageable influx of lakhs of people, allegedly due to misleading announcements regarding free passes," he stated.

Citing inadequate security and police presence, he referred to reports suggesting a "serious shortfall" in on-ground security personnel required to manage the crowd.

He also raised concerns over the alleged absence of basic amenities and emergency services at the venue, PTI reported.

"Eye witnesses report a severe shortage of medical aid, ambulances, and even basic facilities such as water." Flagging the "irresponsible" conduct of organisers, he said, "The alleged misinformation by RCB, the event management firm DNA, and the Karnataka State Cricket Association (KSCA) contributed directly to the chaos." "Although FIRs have been filed and an inquiry commission announced, the apparent

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lack of foresight and preparation by government agencies is deeply concerning," he stated.

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He also asked the Commission to issue guidelines and protocols to prevent similar incidents during large-scale public events, with a focus on crowd control, safety norms, and emergency preparedness.

"This preventable tragedy has caused immense grief and anger among the people of Karnataka. I firmly believe that the intervention of the NHRC is vital not only to secure justice for the affected families but also to ensure such an incident is never repeated," he added.



Devdiscourse

Bengaluru Tragedy: Opposition Demands NHRC Probe into Deadly Stampede

https://www.devdiscourse.com/article/headlines/3456241-bengaluru-tragedy-opposition-demands-nhrc-probe-into-deadly-stampede

12-06-2025 12:45 IST

Karnataka's opposition leader R Ashoka has sought NHRC intervention after a fatal stampede during the RCB IPL victory celebration in Bengaluru that resulted in 11 deaths. He cites administrative failures and calls for a thorough investigation and accountability for the state's negligence.

In the aftermath of a tragic stampede during Royal Challengers Bengaluru's IPL victory celebration, Karnataka opposition leader R Ashoka has appealed to the National Human Rights Commission (NHRC) for an urgent probe. The incident, which took place on June 4 near M Chinnaswamy Stadium, claimed 11 lives and left at least 75 injured, prompting Ashoka to demand accountability for what he terms a 'grave human rights violation' resulting from 'gross negligence' and 'administrative failure.'

Highlighting alleged lapses such as misleading free pass announcements leading to an unmanageable crowd, inadequate crowd control, and lack of medical aid, Ashoka points to severe shortcomings in event management. He has named the event organisers, including the Karnataka State Cricket Association (KSCA) and RCB, as well as government authorities, for their role in the chaos. Despite FIRs and an inquiry commission being announced, Ashoka insists on a lack of foresight and planning.

The BJP leader calls for the NHRC to conduct an independent inquiry into the conduct of all parties involved, including government and private entities. He stresses the need for thorough justice for the victims and preventive measures for future events. Meanwhile, high-level officials have been suspended, and a one-man commission has been formed to investigate the incident.



C News Bharat

IGRS शिकायतों के निस्तारण में फर्जीवाडा,मामला NHRC पहुँचा

https://cnewsbharat.com/hindi/news/barabanki-133973

12 Jun 2025 04:38 PM Harshita

बाराबंकी : जनपद में IGRS (समन्वित शिकायत निवारण प्रणाली) के निस्तारण में फर्जीवाडे का मामला अब NHRC (राष्ट्रीय मानवाधिकार आयोग भारत सरकार) पहुँच गया है। शिकायतकर्ता और आरटीआई एक्टिविस्ट इंजीनियर मो॰ तलहा अंसारी ने अपनी शिकायत में जिलाधिकारी सहित अल्पसंख्यक कल्याण विभाग के अधिकारियों के विरुद्ध संगीन आरोप लगाए हैं। आयोग को भेजे गए अपने पत्र में जिलाधिकारी के संरक्षण में जनपद में अवैध और मानकविहीन सरकारी मदरसे संचालित किये जाने के संगीन आरोप लगाए हैं तथा अपने पास प्रमाणित साक्ष्य होने का भी दावा किया है। प्रार्थी द्वारा दर्ज शिकायतों में प्रमाणित साक्ष्य संलग्न होने के बावजद अनुचित लाभ लेकर फर्जी निस्तारण के गंभीर आरोप हैं। ज्ञातव्य हो कि आजकल जनपद के सरकारी मदरसा दारुल उलम पीरबटावन और मदरसा अंजुमन अनवारुल उलुम रामनगर का प्रकरण सुर्खियों में है। आरोप है कि उक्त मदरसे बिना मानकों के और फर्जी प्रबंध समितियों के सहारे संचालित किये जा रहे हैं। बार बार शिकायतें होने के बावजद प्रशासन की चप्पी सवालों के घेरे में है। प्रमाणित साक्ष्य होने के बाद भी कार्रवाई ना होना संदेह पैदा कर रहा है। शिकायतकर्ता ने आयोग को भेजे गए अपने शिकायती पत्र में IGRS शिकायतों को जबरन माँग श्रेणी में परिवर्तित करने का भी आरोप लगाया है। जिससे फीडबैक दर्ज करने से रोका जा रहा है। माँग श्रेणी में दर्ज प्रकरणों पर फीडबैक दर्ज नहीं हो पाता है। इसे शिकायतकर्ता ने मानवाधिकारों का उल्लंघन माना है और आयोग से हस्तक्षेप कर उच्चस्तरीय जाँच की माँग की है। मामले का संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग ने केस दर्ज कर जिलाधिकारी बाराबंकी को नोटिस जारी कर चार हफ्ते में कार्रवाई रिपोर्ट तलब कर ली है।



Janta Se Rishta

NHRC ने साक्षी टीवी पर महिला विरोधी टिप्पणी के लिए मामला दर्ज किया

https://jantaserishta.com/local/andhra-pradesh/nhrc-registers-case-on-sakshi-tv-formisogynistic-remarks-4077177

12 June 2025 7:58 PM Bharti Sahu

VIJAYAWADA विजयवाड़ा: टीडीपी सांसद लावु श्री कृष्ण देवरायलु की शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने साक्षी टीवी के खिलाफ मामला दर्ज किया है 8 जून को सांसद देवरायलु ने एनएचआरसी से स्वत: संज्ञान लेने और साक्षी टीवी के खिलाफ कार्रवाई शुरू करने का आग्रह करते हुए एक याचिका प्रस्तुत की। उन्होंने आरोप लगाया कि चैनल ने महिलाओं का अपमान करने वाली सामग्री प्रसारित की, जिसमें उन्हें 'वेश्याओं की राजधानी' से संबंधित बताया गया।

अपनी शिकायत में देवरायलु ने एनएचआरसी के अध्यक्ष वी रामसुब्रमण्यम से महिलाओं के सम्मान का अपमान करने के लिए भारतीय न्याय संहिता के तहत साक्षी टीवी के खिलाफ आपराधिक कार्यवाही की सिफारिश करने का अनुरोध किया।

सीएम नायडू ने ध्यान भटकाने की रणनीति अपनाई: एमएलसी वरुदु कल्याणी

विजयवाड़ा: वाईएसआरसीपी एमएलसी वरुदु कल्याणी ने टीडीपी के नेतृत्व वाली एनडीए सरकार पर ध्यान भटकाने की रणनीति में महिलाओं को मोहरे के रूप में इस्तेमाल करने के लिए हमला किया। बुधवार को ताड़ेपल्ली में वाईएसआरसीपी के केंद्रीय कार्यालय में मीडिया से बात करते हुए, उन्होंने सरकार की विफलताओं से लोगों का ध्यान हटाने के लिए महिलाओं को उकसाकर साक्षी मीडिया कार्यालयों पर हमले करवाने के लिए टीडीपी की निंदा की। उन्होंने कहा, "यह बेहद शर्मनाक है कि मुख्यमंत्री एन चंद्रबाबू नायडू अपने प्रशासन की अक्षमता को छिपाने के लिए महिलाओं का इस्तेमाल करते हुए इस हद तक गिर गए हैं।" वाईएसआरसीपी की महिला शाखा की अध्यक्ष ने कहा, "टीडीपी अपने दुर्भावनापूर्ण एजेंडे को आगे बढ़ाने के लिए वाईएसआरसीपी पर गलत तरीके से दोष मढ़ने का प्रयास कर रही है। यह सिर्फ मीडिया पर हमला नहीं है, यह सच्चाई और लोकतंत्र पर हमला है। गठबंधन सरकार अपनी विफलताओं को उजागर करने वाली आवाज़ों को चुप कराने के लिए बेताब है।" उन्होंने इस बात पर जोर दिया कि इस तरह की साजिशें लोगों की पारदर्शिता और जवाबदेही की मांग को दबा नहीं पाएंगी। TAGS



Janta Se Rishta

कर्नाटक के लोकसभा अध्यक्ष आर अशोक ने NHRC को पत्र लिखकर बेंगलुरु भगदड़ की जांच की मांग की

https://jantaserishta.com/local/karnataka/karnataka-lok-sabha-speaker-r-ashoka-writes-to-nhrc-seeking-probe-into-bengaluru-stampede-4076301

12 June 2025 2:32 PM Gulabi Jagat

Bengaluru, बेंगलुरु: कर्नाटक के नेता प्रतिपक्ष आर अशोक ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को एक पत्र लिखकर रॉयल चैलेंजर्स बेंगलुरु (आरसीबी) के आईपीएल जीत के जश्न के दौरान बेंगलुरु में हुई भगदड़ में तत्काल हस्तक्षेप और व्यापक जांच की मांग की है, जिसमें 11 लोगों की मौत हो गई और कम से कम 75 लोग घायल हो गए। गुरुवार को अशोक ने एनएचआरसी से आग्रह किया कि वह एम चिन्नास्वामी स्टेडियम के निकट 4 जून को आयोजित सार्वजनिक कार्यक्रम के दौरान कथित घोर लापरवाही और प्रशासनिक विफलता के कारण हुए गंभीर मानवाधिकार उल्लंघन का स्वत: संज्ञान ले।

अशोक ने इस घटना को "एक दुर्भाग्यपूर्ण दुर्घटना" कहा, लेकिन कई प्रत्यक्षदर्शियों के बयान और प्रारंभिक निष्कर्षों से पता चलता है कि भगदड़ महज एक दुर्घटना नहीं थी। उन्होंने पत्र में लिखा, "यह महज एक दुर्भाग्यपूर्ण दुर्घटना नहीं है - प्रत्यक्षदर्शियों के बयानों और प्रारंभिक जांच के आधार पर ऐसा प्रतीत होता है कि यह राज्य सरकार और संबंधित प्राधिका रियों की घोर लापरवाही, कुप्रबंधन और सार्वजिक सुरक्षा के प्रति घोर उपेक्षा का प्रत्यक्ष परिणाम है।" उन्होंने भ्रामक निःशुल्क पास घोषणाओं के कारण भीड़ का अत्यधिक एकत्र होना, भीड़ पर खराब नियंत्रण , पुलिस की कम उपस्थिति, तथा चिकित्सा सहायता और बुनियादी सुविधाओं का अभाव जैसी खामियों को उजागर किया ।

उन्होंने लिखा, "लगभग 35,000 की क्षमता वाले इस क्षेत्र में लाखों लोगों की भारी और अनियंत्रित आमद देखी गई, जिसका कारण कथित तौर पर मुफ्त पास के संबंध में भ्रामक घोषणाएं थीं।" अशोक ने आयोजन स्थल पर भ्रम और अराजकता पैदा करने में आरसीबी, इवेंट मैनेजमेंट फर्म डीएनए और कर्नाटक राज्य क्रिकेट संघ (केएससीए) सहित इवेंट आयोजकों की कथित भूमिका की ओर भी इशारा किया।

उन्होंने इस बात पर भी चिंता व्यक्त की कि राज्य सरकार इतनी बड़ी भीड़ के लिए तैयारी करने में विफल रही। पत्र में कहा गया है, "हालांकि एफआईआर दर्ज की गई हैं और जांच आयोग की घोषणा की गई है, लेकिन सरकारी एजेंसियों की दूरदर्शिता और योजना की कमी बेहद चिंताजनक है।"

भाजपा नेता ने एनएचआरसी से आग्रह किया कि वह इस कार्यक्रम के आयोजन में शामिल सभी सरकारी अधिकारियों, एजेंसियों और निजी संस्थाओं के आचरण की स्वतंत्र जांच शुरू करे और कानूनी या अनुशासनात्मक कार्रवाई के माध्यम से जवाबदेही सुनिश्चित करे।

अशोक ने आयोग से अनुरोध किया कि वह ऐसी त्रासदियों से बचने के लिए भविष्य में सार्वजनिक कार्यक्रमों के लिए दिशानिर्देश जारी करे तथा पारदर्शिता और न्याय सुनिश्चित करने के लिए चल रही राज्य स्तरीय जांच की निगरानी करे।

JANTA SE RISHTA, Online, 13.6.2025

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अशोक ने पत्र में कहा, "इस रोके जा सकने वाली त्रासदी ने कर्नाटक के लोगों में भारी दुख और गुस्सा पैदा कर दिया है। एनएचआरसी का हस्तक्षेप न केवल प्रभावित परिवारों को न्याय दिलाने के लिए महत्वपूर्ण है, बल्कि यह सुनिश्चित करने के लिए भी महत्वपूर्ण है कि ऐसी घटना कभी दोबारा न हो।"

इस बीच, चिन्नास्वामी स्टेडियम में भगदड़ की घटना से पहले 4 जून को, कर्नाटक सरकार द्वारा विधान सौध (राज्य विधानसभा) की भव्य सीढ़ियों पर रॉयल चैलेंजर्स बेंगलुरु (आरसीबी) टीम को आधिकारिक रूप से सम्मानित किया गया।

बेंगलुरू में हुई भगदड़ में 11 लोगों की मौत हो गई और कई लोग घायल हो गए। इसके बाद कर्नाटक सरकार ने 5 जून को कब्बन पार्क पुलिस स्टेशन के शीर्ष पुलिस अधिकारियों को निलंबित कर दिया और घटना की जांच के लिए एक सेवानिवृत्त उच्च न्यायालय के न्यायाधीश की अध्यक्षता में एक सदस्यीय आयोग का गठन किया। (एएनआई)